BEFORE
HON'BLE MR. JUSTICE S.R. SEN
FA. No. 1 of 2013

14.02.2014

Heard Mr. R. Zingkhai, learned counsel who informed the court that the leading counsel Mr. P.C. Goswami is unwell. So the matter may be listed on some other date.

Similarly, the learned counsel for the respondent, Mr. B.K. Debroy submits that, he has received the paper book, but he needs sometime to prepare the case.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(WP)(C)) No. 50 of 2013

14.02.2014

Heard Mrs. S. Bhattacharjee, learned GA, Meghalaya who submits that there was some defect in the first paragraph of the petition about the title of the petitioner which needs to be corrected. She is directed to move a proper petition.

The learned counsel Mr. R. Gurung appearing for the State and Mr. B. Khyriem, learned counsel for respondent No. 3 are present.

List this matter next week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 61 of 2013

14.02.2014

Heard Mr. L. Byrsat, learned counsel who informed the court that the leading counsel, Mr. M. Chanda is unwell, so he could not come and sought time.

The learned Sr. counsel, Mr. S.C. Shyam appeared for and on behalf of the respondents.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 73 of 2013

14.02.2014

Heard Mr. L. Byrsat, learned counsel who informed the court that the leading counsel, Mr. M. Chanda is unwell, so he could not come and sought time.

The learned counsel, Mr. K.P. Bhattacharjee appeared for and on behalf of the State.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 110 of 2013

14.02.2014

Heard Mr. L. Byrsat, learned counsel who informed the court that the learned Sr. counsel, Mr. H.S. Thangkhiew is in disposed. So the matter may be fixed on some other date.

Mr. K.P. Bhattacharjee, learned counsel appeared for and on behalf of Mr. K. Khan.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 119 of 2013

14.02.2014

Heard Mr. B. Das, learned counsel appearing for and on behalf of Mr. S. Chakravarty, learned counsel who submits that rejoinder affidavit is almost ready but could not be filed today. So he needs sometime.

The learned counsel, Mr. S.P. Mahanta is present for and on behalf of the respondents No. 3 and 4.

None has appeared for the State.

However, the State can also file the affidavit if any on or before the next date fixed.

List this matter after 2(two) weeks' for rejoinder affidavit and further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 149 of 2012

14.02.2014

Heard Ms. A. Kharumnuid, learned counsel who informed the court that the learned counsel for the petitioner, Mr. R. Kar is still sick. So the matter may be adjourned, to which the learned counsel, Mr. S. Dey has no objection.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 247 of 2009
WITH WP(C) No. 137 of 2010

14.02.2014

Both the writ petitions bearing No. WP(C) No 247 of 2009 and WP(C) No. 137 of 2010 has been taken up for disposal vide common order.

The learned counsel, Mr. B.K. Debroy appearing for and on behalf of the petitioner Smti Ishmatara Rahman submits that the respondent No. 3 the Inspector of Schools, West Garo Hills, Tura was granted and sanctioned Rs. 18, 000/- in favour of the respondent No. 5 as a regular science teacher depriving the petitioner. Hence, this instant petition.

In WP(C) No. 137 of 2010 Mr. R. Debnath, learned counsel appearing for and on behalf of the petitioner Shri Imam Md. Abu Alam Abdulla submits that, when he approached this court by way of a writ petition, he was not receiving his salary however, now, he is receiving his salary from the Inspector of Schools; but did not received the salary for period mentioned below:

1.3.1997 to 28.2.1998, 1.3.1998 to 30.11.1999, 1.12.1999 to 29.2.2000, 1.3.2000 to 28.2.2001, 1.3.2001 to 28.2.2002, 1.3.2002 to 28.2.2003, 1.3.2003 to 28.2.2009, 1.3.2009 to 31.5.2009, 1.6.2009 to 31.8.2009 and 1.9.2009 onwards.

In reply Mr. R. Choudhury, learned counsel appearing for and on behalf of the respondents No. 9, 10 and 11 in WP(C) No. 137 of 2010 submitted that the facts given in the petition that the petitioner Shri Imam Md. Abu Alam Abdulla did not get his salary is not correct.

In reply in WP(C) No. 247 of 2009 Mr. R. Choudhury, learned counsel appearing for and on behalf of the respondent No. 4 submits that he has no objection to the petition filed by the petitioner.

The learned counsel, Mr. H. Abraham appearing for and on behalf of the respondent submits that due amount to the

teachers/petitioners have already been sanctioned and the money is lying with the account of school respondent.

After hearing the submissions advanced by the learned counsel at Bar, I am of the opinion that the matter can be disposed of with the following direction:

The State respondent and school respondent are directed to clear the dues of both the petitioners as far their entitlement in accordance with rules.

With this observation and direction, these instant writ petitions are allowed by this common order and stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 263 of 2011

14.02.2014

Heard Mr. H. Kharmih, learned counsel for the petitioner who submits that the petitioner is not intending to file further rejoinder affidavit. So the matter may be posted for hearing.

The learned Sr. counsel, Mr. V.G.K. Kynta is not present as informed by his junior that he is out of station.

The learned counsel, Mr. S. Changkija appeared for and on behalf of Mr. B. Bhattacharjee, learned counsel.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 270 of 2012

14.02.2014

Heard Mr. M. Prasad, learned counsel who informed the court that in this case one of the counsels is Mr. S. Sen. So the matter may be listed before any other Bench without me (Hon'ble Mr. Justice, S.R. Sen).

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 173 of 2013

14.02.2014

Heard Mr. A Khan, the learned counsel for the petitioner as well as Mr. KP Bhattacharjee, the learned counsel for the respondent Nos. 1, 2 & 3 who sought time for filing of additional affidavit.

As per record it appears that, respondent No. 4 has not file any counter affidavit.

While scrutiny of the records, it appears to me that AD card has not been received, hence, the petitioner's counsel is directed to obtain service report certificate from the Post Office and file the same before this Court by supporting affidavit.

List this matter after 2(two) weeks for additional affidavit, service report against respondent No. 4 and for further order.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 135 of 2013

14.02.2014

Heard Ms R Paul, the learned counsel for the petitioner who submits that, the leading counsel Mr. K Paul is out of station and prayed that the matter may be adjourned.

None appears for the respondent.

List this matter after 3(three) weeks.

JUDGE

V Lyndem